

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Item NO.27

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4669/2019

(Arising out of impugned final judgment and order dated 06-02-2019 in CRLA No. 5256/2009 passed by the High Court Of Judicature At Allahabad)

SEHANSARPAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80375/2019-EXEMPTION FROM FILING O.T.)

Item NO.51

Diary No.28059/2019

FOR ADMISSION AND I.R. AND IA NO.124005/2019-CONDONATION OF DELAY IN FILING AND IA NO.124006/2019-EXEMPTION FROM FILING C/C OF HTE IMPUGNED JUDGMENT

Date : 23-08-2019 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. S.S. Kulshrestha, Sr. Adv.
Mr. Ajeet Pandey, Adv.
Mr. Danish Zubair Khan, AOR

IN D NO.28059/19 Dr. Harshvir Pratap Sharma, Sr. Adv.
Mr. Tejas Patel, Adv.
Mrs. Meera Kaura Patel, Adv.

For Respondent(s) Ms. Manisha Ambwani, AOR
Ms. Charu Ambwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Additional service through standing counsel.

The complainant be impleaded as party respondent No.2.

Amended memo of parties be filed within a week.

Ms. Manisha Ambwani, learned counsel states that she appears for the complainant and accepts notice.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER